

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, NEW DELHI.

30.06.1992

Regular Item No.

OA. 299/86

Shri J.S. Rao

Applicant

Versus

Union of India through
Department of Income Tax

Respondents.

This case has appeared in the list of cases peremptorily fixed for final hearing today. But neither the applicant nor the respondents was present. The application is, therefore, dismissed for default and non prosecution.

B.N. DHOUDIYAL
(B.N. DHOUDIYAL)

MEMBER(A)

P.K. KARTHA
(P.K. KARTHA)
VICE CHAIRMAN(J)